

C. A. T. Bench, JAIPUR

Date of Order

Orders

8.7.93

15/7
Mr. R. R. Karmawat - Counsel for the applicant

Register & Put up in

admission on

15-7-93 along with CA 159/93

C.A.T. JAIPUR

15.7.93

None for the petitioner.

In the main OA, the notices have not been issued even to the respondents. The case was dismissed in default on 11.5.93 as even in the third round the learned counsel for the applicant was not present. It was submitted that the counsel could not appear on account of strike ^{of lawyers} on 28.4.93. The Tribunal adjourned the case on account of non-appearance of the Advocate. However, he ^{did} not collect information about the next date from the Bench. As such, he could not appear. This is a mistake of the Advocate.

The MP is accepted and the order dated 11.5.93 is recalled. The OA may be listed for admission on 24.8.93.

(O. P. Sharma)
Administrative Officer

(D. L. Mehta)
Vice-Chairman

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Nide 5182 to 5183

29-7-93

Dnt